# NATIONAL COMPANY LAW APPELLATE TRIBUNAL, CHENNAI (APPELLATE JURISDICTION)

# **Company Appeal (AT) (CH) (Insolvency)No.12 of 2021** (Under section 61 of the Insolvency and Bankruptcy Code 2016)

(<u>(Arising out of Order dated 7.1.2021 in I.A.No.173 of 2019 filed in CP(IB)No.302/7/HDB/2018</u> by the Hon'ble National Company Law Tribunal, Hyderabad Bench)

### In the matter of

Assistant Provident Fund Commissioner, D. O. Kurnool, Andhra Pradesh, Rep. by its R.P.F.C. – II, Shri, Venkata Subbaiah Kommera, S/O. K. Chainna Obulu, aged about 43 years, Working as Regional Provident Fund Commissioner – II, E.P.F. Organisation, District Office, Kurnool.

Appellants

V

1. VBC Industries, Through TSN Raja, Resolution Professional, M/s. VBC Industries Limited, 6-2913/194, III Floor, Progressive Towers, Khairtabad, Hyderabad – 500 004

Committee Of Creditors
Through Resolution Professional
6-2913/194, III Floor, Progressive Towers,
Khairtabad, Hyderabad – 500 004

3. M/s. Kamini Metalliks Private Limited Sy. No.372, Chandapur Village, Hatnoora Mandal, Madak, Telangana – 502 296.

... Respondents

Present :

For Appellant :	DrManoj Kumar, Advocate
For Respondent No. 1:	Mr.TSN Raja, PCMA
For Respondent No. 2 :	Mr. Somraj Choudhury, Advocate
For Respondent No. 3 :	Mr. S. Ravi, Sr Advocate
	Mr. Shabbeer Ahmed, Advocate

#### <u>ORDER</u>

### (VIRTUAL MODE)

For filing of an 'Amendment Application' (seeking to amend the incorrect cause title wherein, the 2<sup>nd</sup> Respondent, in the instant Company Appeal has been incorrectly arrayed as 'Committee of Creditors' through 'Resolution Professional'), time is granted till 03.06.2021.

It is made clear that the copies of the 'Amendment Application' (Interlocutory Application) are to be served to the Learned Counsels appearing for the respective Respondents, well in advance, before the next date of Hearing.

Mr. T. S. N. Raja, Learned Resolution Professional of the 1<sup>st</sup> Respondent/V.B.C. Industries is to give relevant particulars to the Learned Counsel for the Appellant as to the correct/proper person, to whom the Notice is to be served well in advance of the next hearing date (if not, particulars furnished already).

The 'Registry' is directed to List the matter on 03.06.2021.

[Justice Venugopal M] Member (Judicial)

[Dr. Ashok Kumar Mishra] Member (Technical)

29.4.2021 SE